

Shri Datar: I have no information at present.

सरदार ए० एस्० सहगल : क्या मंत्री महोदय यह बतलाने की कृपा करेंगे कि कौन २ सी एसी स्टेट्स हैं जहां स्टेट कौंसिलरों को फिर से नियुक्त करने पर कोई भी प्रोत्साहन नहीं दिया जायगा ?

Shri Datar: I should like to have notice of this question.

Shri Vittal Rao: What are the special reasons that weighed with the Government in appointing two Counsellors for Hyderabad, one, the State Counsellor, and the other the Financial Counsellor?

Shri Datar: The special reason was the desire of the Hyderabad Government.

Shri Sivamurthi Swami: May I know whether the expenses of this Counsellor are met by the State's Ministry or the Central Government?

Shri Datar: I should like to have notice.

Mr. Deputy-Speaker: All the questions are over. I will try to put some more questions in future. Sometimes it so happens that we finish off all the questions.

WRITTEN ANSWERS TO QUESTIONS

Arab-ki-Sarai

*1152. { **Sardar Hukam Singh:**
Shri Ajit Singh:

Will the Minister of Rehabilitation be pleased to state:

(a) whether all machines in the training-cum-work Centre at "Arab-ki-Sarai", Delhi, are being worked during these days;

(b) whether any Japanese experts are still there to give training; and

(c) the number of workers trained in this Centre up to the 31st December, 1952 and the number of trainees employed in the Centre itself after completion of their training?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) No.

(c) (i) 696 upto 31st December, 1952.
(ii) Trainees employed at the Centre itself after completion of training course 5.

POST GRADUATE STUDIES OF DISPLACED PERSONS

*1153. { **Sardar Hukam Singh:**
Shri Ajit Singh:

(a) Will the Minister of Rehabilitation be pleased to state whether Government have given help to any displaced persons from West Pakistan for their post graduate studies?

(b) What is the number of displaced persons who were helped with stipends in colleges for training in Art, Science and technical courses?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) The information is being collected and will be laid on the Table of the House in due course.

VALUES OF PROPERTY HELD BY OFFICIALS OF CENTRAL EXCISE DEPARTMENT IN ORISSA

*1159. **Shri Sanganna:** Will the Minister of Finance be pleased to state:

(a) whether the nature and values of properties, both movable and immovable, held by each class of officials of the Central Excise Department in Orissa, before their entry into Government service and thereafter once every year are being declared to Government; and

(b) whether any of these officers have been found after such declaration to have infringed the relevant provisions of the Government Servants' Conduct Rules prescribed thereto?

The Deputy Minister of Finance (Shri M. C. Shah): (a) No; the rule provides for such declaration in respect of immovable property only.

(b) No.

JOOM CULTIVATION

*872. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) the number of Joomias in Tripura who are entirely dependent on joom cultivation for their maintenance;

(b) whether the Department of Agriculture has issued any leaflet asking people to give up joom cultivation; and